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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

REVIEW APPLICATION NO. 20 of 1987

IN

REGISTRATION NO. 573 of 1987

Yadu Nath Singh Chauhan .....Applicant

Versus

Chairman Railway Board & others.....Respondents.

Hon'ble Ajay Johri- AM  
Hon'ble G.S.Sharma- JM

The applicant in O.A.No.573 of 1987 has filed this application to review our order dated 27.7.1987 rejecting his petition at admission stage on the ground of limitation. It is alleged in the review application that according to the decision of the Supreme Court in Writ Petition no.332/86 decided on 23.2.1987 the retrenched Casual Labours were allowed time to make representations upto 31.3.1987 and the petition filed by the applicant was not barred by time and he had also made a prayer for condoning the delay in para-5 of the original petition.

2. During the course of his arguments, the learned counsel for the applicant had submitted that the applicant was removed from Muster Roll from 29.4.1984 and under the limitation ~~not~~ applicable before the establishment of this Tribunal

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the applicant could approach the court within three years from that date and under ignorance of law, he could not approach this Tribunal in time. It was also contended that the applicant had made representations on 15.6.84, 18.3.85 and 9.8.1986 and <sup>as</sup> he did not want to annoy his employers and he was awaiting action on his representations, he could not move the application in time. We had considered the necessary facts at the time of passing our order under review and as the petition was filed by the applicant more than one year after the date on which the statutory period for filing the petition had expired, we had rejected it as time barred. We had also considered the grounds taken by him for condoning the delay and had clearly noted in the order under review that there is no good ground to condone the delay. There is, therefore, no new points for review in this application and in any case, we do not feel convinced to review our order. So far as the directions of Hon'ble Supreme Court given in Writ Petition no. 332/86 are concerned, the applicant may make his fresh <sup>before the respondents &</sup> claim on their basis and we make it clear that he shall not be prejudiced on account of rejection of his earlier petition on the ground of limitation. As he had not based his claim on any such directions, the same cannot be a ground for review. The review petition is accordingly dismissed.

*S. N. Shahid*  
Member (J)

*अमरजीत सिंह*  
Member (A) 11.3.88

Dt/10-3-1988/  
Shahid.